

**NATIONAL COMPANY LAW TRIBUNAL**

**NEW DELHI BENCH**

CP No. 113(ND) 2017

**CORAM:**

**PRESENT: MS. DEEPA KRISHAN  
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA  
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.04.2018.**

**NAME OF THE COMPANY: Naveen Kapoor Vs. M/s Prima Technologies Pvt. Ltd. & Ors.**

**SECTION OF THE COMPANIES ACT: 241-242**

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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<b>Present:</b>	Mr. Mayank Kumar, Advocate for the Petitioner Mr. Sumit Pahwa and Mr. Varun Sharma, Advocates for the Respondent
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**ORDER**

CA-346/2017 has been filed by the Petitioner to bring to the notice of this Bench that various discrepancies have been observed during the course of inspection which was permitted only pursuant to the directions of this Bench.

Ld. Counsel has placed the same on record by way of a Rejoinder. While no permission was granted to the Petitioner to file a Rejoinder, keeping in view that the allegations that he seeks to support his case by demonstrating the alleged irregularities of the Respondent company, to which he did not have any earlier access. He is being permitted to file additional documents with advance copies to the opposite side. Rejoinder however shall not be taken on record.

To come up on 9.5.2018.

-Sd-

**(Deepa Krishan)  
Member (T)**

-Sd-

**(Ina Malhotra)  
Member (J)**